

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. CPC 6/1998
(O.A. 254/96)

Present.: Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

PRODYOT KUMAR DUTTA

VS.

S. RAMANATHAN(E.RLY.) & ORS.

For the applicant : Mr. B.C. Sinha, counsel

For the respondents : Mr. C. Samaddar, counsel

Heard on : 30.3.2000.

Order on : 30.3.2000

ORDER

D. Purkayastha, J.M.

Heard ld. counsel for the applicant, Mr. B.C. Sinha. Ld. counsel, Mr. C. Samaddar appears on behalf of the respondents by filing his power.

2. Ld. counsel for the applicant has drawn our attention to the letter dated 13.8.97 issued by the authorities intimating Post-retirement complimentary the applicant the amount of passes to which he is entitled as per his application dated 6.8.97 and submits that the said letter has been issued by the authority defying the order passed by this Tribunal on 3.7.97 in O.A. No. 254/1996. But he admitted the fact that he got the requisite passes after 18.9.97 on the basis of the order of the Railway Board.

3. Ld. counsel for the respondents has produced a statement showing the number of passes issued to the applicant after 18.9.97 i.e. after passing of the judgment by this Tribunal in O.A. 254/96 and that has not been disputed by the ld. counsel for the applicant.

4. In view of the above, we find that the applicant's grievances have been mitigated by issuing the passes as appears

from the statement submitted by the alleged contemners and as admitted by the applicant. Thereby, we are not inclined to draw any contempt proceeding against the respondents on the alleged grounds. Accordingly, the CJC is hereby disposed of.

5. No order as to costs.

Exchanging
MEMBER(A)

JK
MEMBER(J)